



(126)

CWP-PIL-25-2024 (O&M)

Akshay Chopra
Vs
State of Haryana and others

Present:- Mr. Shikhar Goel, Advocate,
for the petitioner.

* * * *

Since the issue is of grave public importance regarding how the juveniles are to be treated, let notice of motion be issued to the respondents.

Mr. Deepak Balyan, learned Additional Advocate General, Haryana, accepts notice on behalf of respondents No. 1 and 2; Mr. Saurav Verma, learned Additional Advocate General, Punjab, accepts notice on behalf of respondents No. 3 and 4 and Dr. Payal Mehta, learned counsel, accepts notice on behalf of respondents No. 5 and 6.

Keeping in view the issue as such, let Legal Services Authority of both the States of Punjab and Haryana be also impleaded as respondents by filing amended memo of parties.

As prayed, list on 02.04.2024.

**(G.S. SANDHAWALIA)
ACTING CHIEF JUSTICE**

**(LAPITA BANERJI)
JUDGE**

06.02.2024
Amodh Sharma